

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.115 of 2011&
I.A. No.187 of 2011**

Dated :26th August, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Reliance Infrastructure Ltd. & Ors.

... Appellant (s)

Versus

M.E.R.C. & Anr.

...Respondent (s)

Counsel for the Appellant (s) : Mr. Ramji Srinivasan, Sr. Adv. with
Mr. Hasan Murtaza
Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R.1
Mr. Sanjay Sen, Mr. Hemant Singh &
Ms. Surbhi Sharma for Wardha Power

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 187 of 2011. Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.1. Mr. Hemant Singh, the learned counsel takes notice on behalf of Respondent No.2 and seeks some time to file the reply.

Post the matter on **14.09.2011** for hearing I.A. No. 187 of 2011. In the meantime, the learned counsel for the Respondent No.2 is directed to file the reply in I.A. on or before 08.08.2011 and to the main Appeal within three weeks after serving copy on the other side.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

TS/KS